

CENTRAL INFORMATION COMMISSION
Complaint No. - CIC/WB/C/2009/000362 dated: 15.07.'09
Right to Information Act- Section 18

Complainant: Shri Dharm Prakash Verma

Respondent: Central Administrative Tribunal (CAT), Allahabad.

Decision

Announced 5.2.'10

The Commission has received a complaint from Shri Dharm Prakash Verma of Dehradun, Uttarakhand praying as follows:-

“...direct CPIO & Registrar, CAT (Allahabad Bench) to provide the specific information requested and the certified copies of documents sought, ‘free of cost’ as per statutory provision in RTI Act, as CPIO has not furnished information requested within 30 days from the date of application.”

That information in the form of queries regarding the Judgment delivered by Central Administrative Tribunal, Allahabad Bench in Regd. No. **T. A. No. 1444 of 1986 (Ravindra Kumar & 5 others Vs. Union of India & DGOF/ Chairman, Ordnance Factory Board)** together with certified copies of certain documents related to different cases was originally sought through an application of 29.12.2006. In his response of 08.02.2007, the CPIO Shri A. K. Ajmani, Dy. Registrar/H.O.O., CAT, Allahabad informed the complainant that the information sought by him could be obtained by inspecting the subject records and that too after applying in prescribed format as per provisions of Administrative Tribunals Act, 1985, ACT (Procedure) Rules, 1987, CAT (Practice) Rules, 1993 and CAT (Grant of Certified Copies) Regulation, 1988. The CPIO further advised the complainant to move a suitable application for obtaining copies of documents requested. Being aggrieved with the response, complainant Shri Verma moved an appeal u/s 19(1) of the Act before the 1st appellate authority of the tribunal on 02.02.2009. On getting no response on his 1st appeal he has complained to this Commission.

Decision Notice

Because the 1st appellate authority has not addressed the questions of complainant, which are of direct concern to his public authority, the Commission has decided to remand this complaint to the First Appellate Authority, Central Administrative Tribunal, Allahabad to dispose of the complaint of Shri Dharm Prakash Verma within ten working days from the date of receipt of this decision, under intimation to Shri Pankaj Shreyaskar, Jt Registrar, Central Information Commission. If not satisfied with the information provided on his 1st appeal, complainant Shri Dharm Prakash Verma will be free to move a 2nd appeal before us as per Sec 19 (3).

Announced this fifth day of February 2010. Notice of this decision be given free of cost to the parties.

(Wajahat Habibullah)
Chief Information Commissioner)
05.02.2010

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(PK Shreyaskar)
Jt. Registrar
05.02.2010